

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

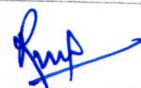
Meeting No. 05/17 for the licensing year 2016-17 dt. 09.06.2016 held on 15.07.2016 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2015-20 pertaining to Food & Mics. Products under the Chairmanship of Sh. J V Patil, Addl. DGFT. Following members were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Karan Singh Sejwal	Dy. Indl. Adviser	MFPI
Officers in attendance			
3.	Sh. Yoginder Singh	DDG	DGFT
4.	Sh. Ratan Lal Meena	FTDO	DGFT

Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para 4.12(a)(vi) of Hand book of procedure (vol-1) 2015-20 updated as on 01.04.2015.

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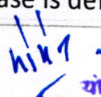
1	158	Party Name: PEARL MINERAL & MINES PVT. LTD	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/162/164/AM15	RLA File :09/24/40/629/AM14	Lic.No/Date:0910060762 31.07.2014	Defer red
The Committee noted that a reply is awaited from the firm called for vide this office e-mail dt. 06.04.2016. the Committee decided to remind the firm. The case is deferred for 18.08.2016				



2	159	Party Name: WRITEFINE PRODUCTS PVT. LTD	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/50/008/AM15	RLA File :03/95/40/895/AM14	Lic.No/Date:0310771114 20.02.2014	Defer red
The Committee noted that a reply is awaited from the firm called for vide this office e-mail dt. 10.11.2015 followed by e-mail reminder dt. 09.03.2016. The Committee decided to remind the firm. The case is deferred for 18.08.2016				



3	160	Party Name: WRITEFINE PRODUCTS PVT. LTD	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/50/010/AM15	RLA File :03/95/40/851/AM14	Lic.No/Date:0310767953 27.01.2014	Defer red
The Committee noted that comments are awaited from MSME(chemical). The Committee decided to remind MSME(Chemical) to expedite the comments. The case is deferred 18.08.2016				



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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
एड्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



161 Case No.:13/17/85-ALC3/2015	Party Name:EICL LIMITED	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
HQ File :01/85/050/00161/AM16/	RLA File :53/24/040/00014/AM16/	Lic.No/Date:5310018549 03.12.2015	Approved
4 The Committee noted the comments of MSME(G&C) furnished vide their O.M. No. 2(3)/SION/G&C/2015-691 dt. 17.05.2016. On the basis of comments of MSME(G&C), the Committee decided to fix the ad-hoc input output norms as under:-			
Export Item	Qty	Import Item	Qty
Processed and Calcined clay (Himafil)	1.00Kg	Spray Dried China Clay	1.16Kg
RA may take consequential action as per policy/procedure.			

162 Case No.:13/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
HQ File :01/85/050/00109/AM16/	RLA File :02/24/040/00095/AM16/	Lic.No/Date:0210206053 10.08.2015	Deferred
5 Committee noted the comments of Tea Board already available in this case vide their letter No. LC/ALA/2013/5842 dt. 10.03.2016. The case was considered by NC in its meeting held on 17.03.2016 and it was decided to call for the quantity of imported tea which needs to be specified origin wise for the sake of accountability. The firm furnished the reply vide their e-mail dt. 19.05.2016 and mentioned the origin of imported tea but not their quantities. In their e-mail dt. 19.05.2016, the firm also showed their intention to be present in personal to explain the case. Since the blending ratio has not been specified origin-wise, it would not be possible to account for the imported item in export product. Therefore, the Committee decided to ask the firm to clarify this aspect. The case is deferred for 18.08.2016			

163 Case No.:11/13/85-ALC3/2015	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
HQ File :01/85/050/00107/AM16/	RLA File :02/24/040/00037/AM16/	Lic.No/Date:0210205924 25.06.2015	Deferred
6 The Committee noted that the comments are awaited from Tea Board. The Committee decided to remind Tea Board to expedite the comments. The case is deferred for 18.08.2016.			

164 Case No.:2/10/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	Deferred
7 The Committee noted that the comments are awaited from Deptt. of Pharma. The Committee decided to remind Deptt. of Pharmaceuticals. The case is deferred for 18.08.2016.			

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योगेन्द्र सिंह/YOGINDER SINGH
उप महाविदेशिक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
कमिश्नर विभाग/Department of Commerce
एन.एच. रोड, नई दिल्ली
N.H. Road, New Delhi

Rup

8	165 Case No.:4/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00169/AM16/	RLA File :03/94/040/00614/AM16/	Lic.No/Date:0310800220 10.11.2015	Defer red
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

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9	166 Case No.:6/18/85-ALC3/2015	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00171/AM16/	RLA File :03/94/040/00616/AM16/	Lic.No/Date:0310800219 10.11.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

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	167	Party Name:FIELDFRESH FOODS PVT. LTD	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status: Deferred
10	HQ File :01/85/050/035/AM13	Review of ad-hoc norms fixed by NC in respect of Advance Authorisation as mentioned below issued under para 4.7 of HBP, Vol.I (2009-14) obtained by M/s. Fieldfresh Foods Pvt. Ltd., Gurgaon for export of Tomato Blend (Pizza Sauce).		
	0510320564 dt. 21.03.2012, 0510351426 dt. 11.04.2013, 0510344228 dt. 28.01.2013, 0510326268 dt. 30.05.2012, 0510335271 dt. 20.09.2012, 0510307961 dt. 15.11.2011, 0510354421 dt. 16.05.2013			
	The representative of the firm Sh. Ashwani Kachroo, Head-External Affairs appeared before the Committee and their submission were heard by the committee. The Committee noted the letter of CSIR-CFTRI, Mysore . The representative of the firm was asked to submit the Tomato Solid Contents in % in the export product and then it will be referred to CFTRI through MFPI. The case is deferred for 18.08.2016			

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11	168 Case No.:16/5/85-ALC3/2015	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00060/AM16/	RLA File :17/24/040/00006/AM16/	Lic.No/Date:1710006100 08.05.2015	Deferred
The Committee noted that a reply is awaited from the firm called for vide this office e-mail dt. 29.12.2015 followed by e-mail dt. 29.04.2016(1st reminder). The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.08.2016.				

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योगेन्द्र सिंह/YOGINDER SINGH
उप. निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
एन.डी.ए. बिल्डिंग
Udyog Bhawan, New Delhi

	169	Party Name:FERRERO INDIA PVT. LTD	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
12	HQ File :01/85/50/053/AM13	RLA File :31/83/40/043/AM13		Deferred
Review of ad-hoc input output norms in respect of the 17 advance authorizations for export of Kinder Joy Chocolate obtained by M/s. Imsofer Manufacturing India Pvt. Ltd (Now, M/s. Ferrero India Pvt. Ltd) issued in terms of para 4.7 of HBP, Vol.I (2009-14) in respect of the following 17 Adv. Authorisations				
(i) 3110054008 dt. 01.05.2012, (ii) 3110054381 dt. 22.05.2012, (iii) 3110054407 dt. 23.05.2012, (iv) 3110054195 dt. 11.05.2012, (v) 3110054225 dt. 14.05.2012, (vi) 3110054683 dt. 14.06.2012, (vii) 3110054427 dt. 24.05.2012, (viii) 3110054428 dt. 24.05.2012, (ix) 3110054680 dt. 14.06.2012, (x) 3110054517 dt. 30.05.2012, (xi) 3110054606 dt. 05.06.2012, (xii) 3110054681 dt. 14.06.2012, (xiii) 3110054501 dt. 29.05.2012, (xiv) 3110054682 dt. 14.06.2012, (xv) 3110054519 dt. 30.05.2012, (xvi) 3110054592 dt. 04.06.2012, (xvii) 3110054593 dt. 04.06.2012				
The Committee noted that the comments are awaited from MFPI. The committee decided to remind MFPI to expedite the comments at the earliest. The case is deferred for 18.08.2016.				

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	170	Party Name:LAXMI ENTERPRISES	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status: Deferred
13	HQ File :01/85/162/152/AM14	Fixation of wastage norms for export product "Spices".		
The Committee noted that the a reply is awaited from the firm called for vide this office e-mail dt. 20.01.2016 followed by e-mail reminder dt. 28.04.2016(1st reminder). The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.08.2016.				

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	171	Party Name:CHHAJED FOODS PVT. LTD	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
14	HQ File :01/85/50/047/AM15	RLA File :08/24/40/052/AM15	Lic.No/Date:0810131141 07.05.2014	Rejected
The Committee decided to reject the case as the firm did not furnish any additional information as justification which could be considered for review of NC's decision already taken.				

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	172	Party Name:ADANI FOOD PRODUCTS PVT. LTD.	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
15	Case No.:9/17/85-ALC3/2015			
	HQ File :01/85/050/00157/AM16/	RLA File :24/24/040/00031/AM16/	Lic.No/Date:2410041879 11.12.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

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योगेन्द्र सिंह/YOGINDER SINGH
उप निदेशक निदेश विभाग
Dy. Director General of Foreign Trade
निदेश विभाग, पर्यटन विभाग
Directorate General of Foreign Trade
विदेश व्यापार विभाग
Department of Commerce
एन.टी. रोड, नई दिल्ली
Udyog Bhawan, New Delhi

16	173 Case No.:8/15/85-ALC3/2014	Party Name:UNILEVER INDIA EXPORTS LIMITED	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00113/AM15/	RLA File :03/95/040/00410/AM15/	Lic.No/Date:0310789163 15.09.2014	Deferred
The Committee noted that Tea Board has reminded the firm to furnish the reply vide their letter dt. 27.01.2016. This office has also reminded the firm to expedite the reply vide this office e-mail dt. 28.04.2016, which is still awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.08.2016.				

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17	174 Case No.:11/12/85-ALC3/2014	Party Name:GADRE MARINE EXPORT PVT LTD	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00100/AM15/	RLA File :03/94/040/00334/AM15/	Lic.No/Date:0310787165 22.07.2014	Approved
The Committee noted that NC has approved a similar case of this firm for same export/import item in its M. No. 19 dt. 03.03.2016 vide case No. 799 (in Adv. Auth. No. 0310799343 dt. 12.10.2015). The Committee decided to approve the case on repeat basis. RA may take consequential action as per policy/procedure.				

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18	175	Party Name: DRYTECH PROCESSES (I) PVT. LTD	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/50/020/AM15	RLA File :03/94/40/659/AM14/	Lic.No/Date:0310772062 26.02.2014	Defer red
The committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

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19	176 Case No.:2/2/85-ALC3/2015	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00013/AM16/	RLA File :07/24/040/00454/AM15/	Lic.No/Date:0710107909 23.03.2015	Deferred
The Committee noted that a clarification has been called for from the firm vide this office e-mail dt. 19.01.2016 followed by e-mail reminder dt. 03.05.2016(1st reminder), reply awaited. The Committee decided to remind the firm to expedite the reply/clarification. The case is deferred for 18.08.2016.				

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20	177 Case No.:4/10/85-ALC3/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00082/AM15/	RLA File :09/24/040/00114/AM15/	Lic.No/Date:0910060434 12.06.2014	Deferred
The Committee noted that the comments are awaited from Deptt of C&PC. The Committee decided to remind Deptt. of C&PC to expedite the comments. The case is deferred for 18.08.2016.				

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योगेंद्र सिंह/YOGINDER SINGH
उप-सह-निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
व्यापार विभाग/Department of Commerce
एन.एच. रोड, नई दिल्ली
Udyog Bhawan, New Delhi

Rup

178	Case No.:19/14/85-ALC3/2015	Party Name:NAGAWAT TRADERS,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
21	HQ File :01/85/050/00144/AM16/	RLA File :56/24/040/00033/AM16/	Lic.No/Date:5610004724 21.10.2015	Deferred
The Committee noted that the revised comments are awaited from MFPI. The committee decided to remind MFPI to expedite revised comments. The case is deferred for 18.08.2016				

Rup

179	Case No.:5/19/85-ALC3/2015	Party Name:NAGAWAT TRADERS,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
22	HQ File :01/85/050/00191/AM16/	RLA File :56/24/040/00047/AM16/	Lic.No/Date:5610004797 12.01.2016	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

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180	Case No.:10/11/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
23	HQ File :01/85/050/00091/AM16/	RLA File :03/94/040/00304/AM16/	Lic.No/Date:0310797629 24.07.2015	Deferred
The committee noted the comments of MFPI furnished vide their letter No. 4(1)/2014-DGFT dt. 16.05.2016 and observed that the comments needs to be re-looked with regard to import item "KJ Tartufi" a new item in this application, and Milk Chocolate is not an applied item in this application, whereas MFPI has allowed in the recommendation.				

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181	Case No.:9/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
24	HQ File :01/85/050/00134/AM16/	RLA File :03/94/040/00429/AM16/	Lic.No/Date:0310798636 03.09.2015	Deferred
The committee noted the comments of MFPI furnished vide their letter No. 4(1)/2014-DGFT dt. 16.05.2016 and observed that the comments needs to be re-looked with regard to import item "KJ Tartufi" a new item in this application, and Milk Chocolate is not an applied item in this application, whereas MFPI has allowed in the recommendation.				

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182	Case No.:13/18/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
25	HQ File :01/85/050/00178/AM16/	RLA File :03/94/040/00711/AM16/	Lic.No/Date:0310800764 08.12.2015	Deferred
The Committee noted that the comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

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18/08/2016
 Dy. Director General of Foreign Trade
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

Rup

26	183 Case No.:30/7/85-ALC3/2014	Party Name:RK AGRI BIZ LLP	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00066/AM15/	RLA File :21/24/040/00001/AM15/	Lic.No/Date:2110001118 06.06.2014	Deferred
The Committee noted that on the basis of MFPI's letter No. 4(8)/2016-DGFT dt. 18.03.2016, certain information have been called for from the firm vide this office e-mail dt. 13.04.2016 which is awaited. The case is deferred for 18.08.2016.				

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27	184 Case No.:21/22/85-ALC3/2014	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00181/AM15/	RLA File :03/94/040/00713/AM15/	Lic.No/Date:0310791381 25.11.2014	Deferred
The Committee noted that certain information has been called for by MSME(Hosiery) from the firm vide their letter dt. 17.08.2015 and this office has also asked the firm to furnish the information vide this office e-mail dt. 14.09.2015 followed by e-mail reminder dt. 13.10.2015 & 22.03.2016 (2 nd reminder), reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.08.2016.				

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28	185 Case No.:7/14/85-ALC3/2015	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00132/AM16/	RLA File :03/94/040/00562/AM16/	Lic.No/Date:0310799610 21.10.2015	Deferred
The committee noted the comments of MFPI furnished vide their letter No. 4(1)/2014-DGFT dt. 16.05.2016 and observed that the comments needs to be re-looked with regard to import item "KJ Tartufi" a new item in this application, and Milk Chocolate is not an applied item in this application, whereas MFPI has allowed in the recommendation.				

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29	186 Case No.:1/1/85-ALC3/2015	Party Name:INTELIZON ENERGY PVT LTD.	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00204/AM15/	RLA File :09/24/040/00669/AM15/	Lic.No/Date:0910061800 31.03.2015	Deferred
The Committee noted that certain information has been called for by Deptt of Electronics & Information Technology (Diety) from the firm and this office has also asked the firm to furnish the information vide this office e-mail dt. 20.11.2015 followed by e-mail reminder dt. 06.04.2016(1st reminder), reply awaited. The Committee decided to remind the firm to expedite the reply. The case is deferred for 18.08.2016.				

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उप महासंचालक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वर्किंग डिपार्टमेंट ऑफ कमर्स
एन १०१, एन १०२, नई दिल्ली
Udyog Bhawan, New Delhi

30	187	Party Name:SHREE RAM INDUSTRIES	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/50/084/AM13	RLA File :13/24/40/011/AM13	Lic.No/Date:1310039791 23.05.2012	Deferred
The Committee decided to get the case examined on file.				

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31	188 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00167/AM14/	RLA File :03/95/040/00819/AM14/	Lic.No/Date:0310765542 10.01.2014	Deferred
The Committee noted that the revised comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the revised comments. The case is deferred for 18.08.2016.				

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32	189 Case No.:6/26/85-ALC3/2013	Party Name:TASTE L FINE FOOD PRIVATE LIMITED	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/133/AM13	RLA File :03/95/040/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
The Committee noted that the revised comments are awaited from MFPI. The Committee decided to remind MFPI to expedite the revised comments. The case is deferred for 18.08.2016.				

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33	190	Party Name:JANATHA FISH MEAL & OIL PRODUCT	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/85/162/103/AM16 RA's File:32/24/40/021/AM16	Fixation of ad-hoc input output norms in terms para 4.06 of HBP, 2015-20 for export of "Finished Fish Meal(Unfit for human consumption)"against import of "Unfinished Fish Meal (Unfit for human consumption)".		
	The Committee noted that the comments are awaited from CIFT. The Committee decided to remind CIFT to expedite the comments. The case is deferred for 18.08.2016.			

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34	191 Case No.:9/5/85-ALC3/2016	Party Name:DHIRENDRA INTERNATIONAL PVT.LTD.,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00022/AM17/	RLA File :56/24/040/00002/AM17/	Lic.No/Date:5610004907 17.05.2016	Approved
The Committee noted that NC has approved a similar case of this firm for same export/import item in its M. No. 15 dt. 31.12.2015 vide case No. 702 (in Adv. Auth. No. 561004650 dt. 03.08.2015). The Committee decided to approve the case on repeat basis. RA may take consequential action as per policy/procedure.				

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योगेन्द्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वणिज्य विभाग/Department of Commerce
एन.टी. रोड, नए दिल्ली
Udyog Bhawan, New Delhi

Rup

35	192 Case No.:8/5/85-ALC3/2016	Party Name:DHIRENDRA INTERNATIONAL PVT.LTD.,	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00021/AM17/ :01/85/050/00018/AM17/	RLA File :56/24/040/00003/AM17/	Lic.No/Date:5610004908 17.05.2016	Deferred
The Committee noted that the comments awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

Rmp

36	193 Case No.:5/5/85-ALC3/2016	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00018/AM17/	RLA File :34/24/040/00006/AM17/	Lic.No/Date:3410042041 07.04.2016	Deferred
The Committee noted that the comments awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 18.08.2016.				

Rmp

37	194 Case No.:10/4/85-ALC3/2016	Party Name:JEWEL CONSUMER CARE PVT LTD	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00013/AM17/	RLA File :34/24/040/00291/AM16/	Lic.No/Date:3410041871 11.02.2016	Deferred
The Committee noted that the comments awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 18.08.2016.				

Rmp

38	195 Case No.:4/5/85-ALC3/2016	Party Name:INDO PHYTOCHEM PHARMACEUTICALS	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00017/AM17/	RLA File :05/23/040/00545/AM16/	Lic.No/Date:0510397979 18.03.2016	Deferred
The Committee noted that the comments awaited from MSME(Chem). The Committee decided to remind MSME(Chem) to expedite the comments. The case is deferred for 18.08.2016.				

Rmp

39	196 Case No.:3/5/85-ALC3/2016	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:5/85- ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00016/AM17/	RLA File :08/24/040/00435/AM16/	Lic.No/Date:0810137434 15.03.2016	Deferred
The Committee noted that the comments awaited from MSME(Food). The Committee decided to remind MSME(Food) to expedite the comments. The case is deferred for 18.08.2016.				

h/t

योगेंद्र सिंह/YOGINDER SINGH
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
कमिशन ऑफ़ फ़ॉर इन्फ़ॉर्मेशन
Udyog Bhawan, New Delhi

Rmp

THESE ARE THE
ORIGINALS OF THE
DOCUMENTS
SUBMITTED TO THE
COMMISSION
ON 10/10/1994

1/10/94

1/10/94

1/10/94

1/10/94

1/10/94

1/10/94

40	197 Case No.:6/5/85-ALC3/2016	Party Name:M & B ENGINEERING LIMITED	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00019/AM17/	RLA File :08/24/040/00433/AM16/	Lic.No/Date:0810137424 15.03.2016	Deferred
The Committee noted that the comments awaited from DIPP. The Committee decided to remind DIPP to expedite the comments. The case is deferred for 18.08.2016.				

41	198 Case No.:2/5/85-ALC3/2016	Party Name:C. B. INDUSTRIES	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00015/AM17/	RLA File :24/24/040/00001/AM17/	Lic.No/Date:2410041950 18.04.2016	Deferred
The Committee noted that the comments awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

42	199 Case No.:1/5/85-ALC3/2016	Party Name:SEAHATH CANNING COMPANY,	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00014/AM17/	RLA File :17/24/040/00124/AM16/	Lic.No/Date:1710006273 15.02.2016	Deferred
The Committee noted that the comments awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

43	200 Case No.:7/5/85-ALC3/2016	Party Name:SULA VINEYARDS PVT. LTD.	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status:
	HQ File :01/85/050/00020/AM17/	RLA File :03/95/040/00989/AM16/	Lic.No/Date:0310803972 15.04.2016	Deferred
The Committee noted that the comments awaited from MFPI. The Committee decided to remind MFPI to expedite the comments. The case is deferred for 18.08.2016.				

44	201	Party Name:OLAM AGRO INDIA PVT. LTD	Meet No/Date:5/85-ALC3/2016 09.06.2016	Status: Deferred
	HQ File :01/85/171/008/AM17	Fixation of ad-hoc input output norms in terms para 4.06 of HBP, 2015-20 for export of "Cashew Powder" against import of "Cashew Kernels-Broken".		
	The Committee noted the comments of MFPI furnished vide their O.M. No. 4(7)/2016-DGFT dt. 15.06.2016 and decided to call for production and export data, if any, from the applicant for the last three years duly certified by C.A. as the information is not available under column 2 of Appendix-4E of application. The case is deferred for 18.08.2016.			

XXXXXXXXXXXX

योगेंद्र सिंह/YOGINDER SINGH
उप निदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार निदेशालय
Directorate General of Foreign Trade
कमिशन एरिया, नया दिल्ली
Commissioner of Commerce
Udyog Bhawan, New Delhi